

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 467/TT/2020

Subject : Petition for revision of transmission tariff of 2001-04, 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for two assets associated with “Gandhar Gas Power Station (Stage-I)” in Western Region.

Date of Hearing : 17.8.2021

Coram : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Madhya Pradesh Power Management Company Ltd.
& 10 Others

Parties present : Shri S. S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri A.K. Verma, PGCIL
Shri Anindya Khare, MPPMCL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:

a. The instant petition has been filed for revision of transmission tariff of 2001-04, 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of the following assets associated with “Gandhar Gas Power Station (Stage-I)” in Western Region:

Combined Asset of:

Asset-I: 400 kV Gandhar-Padge S/C Transmission Line with associated bays and 400 kV Gandhar-Gandhar S/C Transmission Line; and



Asset-II: 220 kV Gandhar-Bharuch D/C Transmission Line with associated bays and 400 kV Gandhar-Dehgam D/C Transmission Line with Sub-station at Dehgam.

b. Effective commercial operation date of the subject assets is 8.7.1996.

c. Revised tariff of 2004-09 and 2009-14 period is claimed pursuant to directions of the Commission vide order dated 18.1.2019 in Petition No. 121/2007 in line with APTEL judgments dated 22.1.2007 and 13.6.2007 in Appeal Nos. 81 of 2005 and 139 of 2006 respectively.

d. Tariff of the 2009-14 tariff period was tried up and transmission tariff for 2014-19 tariff period in respect of the subject assets was determined by the Commission vide order dated 7.10.2015 in Petition No. 151/TT/2014.

e. No Additional Capital Expenditure (ACE) has been claimed during 2014-19 tariff period.

f. ACE has been proposed in 2019-24 tariff period towards replacement of defective equipment completing 25 years of life, dismantling of civil structures in dilapidated condition which are in service for more than 30 years and construction of new buildings and civil structure.

g. Reply to the Technical Validation letter has been submitted vide affidavit dated 1.7.2021 and additional information has been submitted vide affidavit dated 22.12.2020.

h. Rejoinder to reply of MPPMCL has been filed vide affidavit dated 4.8.2021.

3. The representative of the MPPMCL submitted that the reply filed vide affidavit dated 25.5.2020 may be considered.

4. After hearing the parties, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

